

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 301**

IA-836/2024, IA-3390/2021, IA-823/2021, IA-3336/2020, IA-5896/2023, IA-5838/2022

**In**  
**IB-985(ND)/2018**

**IN THE MATTER OF:**

M/s. Engineered Facility Management Services .... Petitioner/Applicant  
Vs.

Evan Multispeciality Hospital & Research .... Respondent  
Centre Pvt. Ltd.

**Order under Section 9 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 03.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Applicant : Mr. Sandeep Bajaj, Mr. Rishabh, Mr. Soyeb Qureshi, Mr. Sumit Shukla, Mr. Sanjeev Panda, Mr. Narendra Kumar Advs.

For Respondent : Mr. Pradeep Misra, Mr. Daleep Dhyani Advs.

For the SRA : Mr. Anand Bajpayi Adv.

**ORDER**

**IA-836/2024, IA-823/2021, IA-3390/2021, IA-5896/2023**

The parties are directed to file list of dates, events and issue based charts as directed vide order dated 12.04.2024 within a week, failing which, appropriate orders will be passed on the next date of hearing.

Mr. Anand Bajpai, Ld. Counsel appearing for the SRA seeks an adjournment on the ground that Mr. P. Nagesh, Ld. Senior Counsel is not available today.

List the matter **on 28.05.2024.**

**IA-3336/2020**

Mr. Anand Bajpai, Ld. Counsel appearing for the Applicant/SRA seeks to withdraw the present application.

IA **dismissed as withdrawn.**

**IA-5838/2022**

In compliance with the orders dated 06.12.2023 and 12.04.2024, the Applicant has filed an affidavit.

The parties are directed to complete the pleadings, if not already completed.

Due to technology issues on the side of the Respondent, we are not able to hear the matter.

List the matter **on 28.05.2024.**

-Sd-

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

ANAND DUBEY

-Sd-

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**